

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 206

New IA/1686/ND/2024 IN IB/991/ND/2018

IN THE MATTER OF:

M/s Universal Enterprises	...	Applicant
Versus		
Aastha Surgimed Ltd.	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Manoj Kumar Garg,

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1686/ND/2024

This is an application filed under Regulation 44(2) of the Liquidation Process of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016. No representation on behalf of the Liquidator. List this matter on 06.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)